

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3807 of 2020

Md. Saddam Hussain @ Md. Saddam ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Md. Zaid Ahmed, Advocate

For the State : Mr. Laxmi Murmu, A.P.P.

For the Victim : Mr. Suraj Singh, Advocate

Order No. 02

Dated 08th July, 2020

Heard the learned counsel appearing for the respective parties.

So far as the defect No. 5 (e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards defect No. 9(i) is concerned, the same is ignored.

The petitioner is an accused in connection with Bankmore (Bhuli O.P.) P.S. Case No. 26 of 20 corresponding to G.R. Case No. 553 of 2020.

The husband of the informant had gone outside on receiving a phone call. He, however, did not return and the next day his dead body was found.

It appears that the subsequently, the informant was implicated and on his confession, the name of the petitioner has come that it was with the assistance of the petitioner her husband was killed. The petitioner had also subsequently confessed. Admittedly there is no eye witness to the occurrence and the implication of the petitioner seems to be only on the basis of confession of the informant.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Dhanbad in connection with Bankmore (Bhuli O.P.) P.S. Case No. 26 of 2020 corresponding to G.R. Case No. 553 of 2020.

(RONGON MUKHOPADHYAY,J.)